

(14)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

...

O.A.No.1398 of 1995

Dated New Delhi, this 23rd day of May, 1996.

HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Keshwa Nand  
S/o Shri Rudri Duth  
Cook, G. B. Pant Hospital  
Mirdard Marg  
NEW DELHI.

... Applicant

By Advocate: Shri Ashish Kalia

versus

1. Union of India, through  
The PHC-cum-Joint Secretary(Medical)  
Government of India  
J. L. Nehru Marg  
NEW DELHI-110002.

2. The Administrative Officer  
G. B. Pant Hospital  
NEW DELHI-110002.

... Respondents

By Advocate: Shri Amresh Mathur

O R D E R (Oral)

Mr K. Muthukumar, M(A)

Admit.

The applicant is aggrieved by the impugned order passed by respondent No.1 asking the applicant to hand over the vacant possession of the quarter allotted to him on the ground that it was found sublet in contravention of the rules and the applicant has been directed to pay market rent. The recovery of market rent was, however, stayed by the order of this Tribunal. The learned counsel for the

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applicant submits that the applicant has made necessary representation dated 20.1.1995 (Annexure A-6 to the O.A.) to respondent No.1. He also submits that the impugned order has been imposed on him without giving the applicant an opportunity of being heard and the order was issued without notice.

In the light of these, I consider it appropriate ~~that~~ if the following directions are given and the application is disposed of, it would meet the ends of justice:

(1) Respondents are directed to consider the representation of the applicant dated 20.1.1995 (Annexure A-6 to the O.A.) and decide the same after affording an opportunity of being heard to the applicant, <sup>by</sup> giving a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order.

(2) The said decision may be communicated to the applicant by registered post within a week from the date of taking of the decision.

(3) A copy of this order alongwith a copy of the application may also be sent to the respondents by the Registry of the Tribunal, although notice on this application has already been sent to the respondents.

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(4) The interim order already passed by the Tribunal, shall continue till the final decision is communicated to the applicant.

The O.A. is finally disposed of with the above observations and directions. No costs.

  
(K. Muthukumar)  
Member(A)

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